

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.NO.144/2003 IN O.A.NO.2863/2002

Thursday, this the 29th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Balkar Singh  
s/c Shri Shangara Singh  
Dy. Chief Commercial Manager (Claims)  
Northern Railway, NDCR Bldg.  
New Delhi-1

..Applicant

(By Advocate: Shri A.K.Pandey)

Versus

Union of India through

1. Shri R.R.Jaruhar  
the Secretary  
Ministry of Railways  
Rail Bhawan, New Delhi

2. Shri R.K.Singh  
the General Manager  
Northern Railway, Baroda House  
New Delhi

..Respondents

(By Advocates: Shri E.X.Joseph, Sr. Advocate with  
Shri Rajinder Khatter)

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Since the representation, as directed by this  
Tribunal has been decided by the respondents, the  
applicant, if so advised, may take necessary recourse  
under law, but as there is a compliance of the  
directions, the rule is discharged.

(Govindan S. Tampi)  
Member (A)

sunit

(V.S. Aggarwal)

Chairman